

41

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.A. No. 493/(MAH)/2017  
M.A. No. 522/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Tata Power Renewable Energy Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rohan Rajadhyaksha Hiruabhor Tembe Molla Hasan	1/b A2B & Partner	HGR

COMMON ORDER

MA 523/2017 IN CSA 492/230-232/NCLT/MB/MAH/2017  
MA 522/2017 IN CSA 493/230-232/NCLT/MB/MAH/2017  
MA 521/2017 IN CSA 494/230-232/NCLT/MB/MAH/2017  
MA 520/2017 IN CSA 495/230-232/NCLT/MB/MAH/2017  
MA 525/2017 IN CSA 496/230-232/NCLT/MB/MAH/2017  
MA 526/2017 IN CSA 497/230-232/NCLT/MB/MAH/2017

1. On MA 523 of 2017 filed by the Transferor Company/Tata Power Company Ltd. for modification of the Scheme where modified Scheme is annexed as Exhibit – E to the said MA 523 of 2017. The same is hereby allowed and the said modified Scheme will now be treated as the Scheme for the purpose of CSA 492 of 2017.
2. On MA 522 of 2017 filed by the Transferee Company No.1/Tata Power Renewable Energy Ltd. for modification of the Scheme where modified Scheme is annexed as Exhibit – D to the said MA 522 of 2017, the same is hereby allowed and the said modified Scheme will now be treated as the Scheme for purpose of the CSA 493 of 2017.

MA 523/2017 IN CSA 492/230-232/2017  
MA 522/2017 IN CSA 493/230-232/2017  
MA 521/2017 IN CSA 494/230-232/2017  
MA 520/2017 IN CSA 495/230-232/2017  
MA 525/2017 IN CSA 496/230-232/2017  
MA 526/2017 IN CSA 497/230-232/2017

3. On MA 521 of 2017 filed by the Transferee Company No.2 /Supa Windfarm Ltd. for modification of the Scheme where modified Scheme is annexed as Exhibit – D to the said MA 521 of 2017, the same is hereby allowed and the said modified Scheme will now be treated as the Scheme for the purpose of CSA No.494 of 2017.
4. On MA 520 of 2017 filed by the Transferee Company No.3/Nivade Windfarm Ltd. for modification of the Scheme where modified Scheme is annexed as Exhibit – D to the said MA 520 of 2017, the same is hereby allowed and the said modification Scheme will now be treated as Scheme for the purpose of CSA No.495 of 2017.
5. On MA 525 filed by the Transferee Company No.4/Poolavadi Windfarm Ltd. for the withdrawal of the Scheme CSA No.496 of 2017, the same is hereby allowed.
6. On MA 526 of 2017 filed by the Transferee Company No.5/Tata Power Green Energy Ltd. for modification of the Scheme where modified Scheme is annexed as Exhibit – D to the said MA 526 of 2017, the same is hereby allowed and the said modified Scheme will now be treated as the Scheme for the purpose of CSA No.497 of 2017.

List this matter on 6.12.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)